Some hon. Members: Yes.

The Bill was, by leave, withdrawn.

16.21 hrs.

CHILD SANYAS DIKSHA RESTRAINT BILL

Shri D. C. Sharma (Gurdaspur): Before moving my motion I would request you that the time allotted for my Bill may be increased for 1 hour to 2 hours.

Mr. Deputy-Speaker: He should leave some time at least for the next *Bill to be moved. Whatever* time is remaining, I can give to him. Therefore, he need not now refer to that He might proceed straight with the Bill.

Shri D. C. Sharma: I beg leave to move....

Shri Vajpayee (Balrampur): On a point of order.

उससे पहले कि श्री दी० चं० शर्मा बाल संन्यास, दीक्षा प्रतिबन्धक विधेयक के सम्बन्ध में अपना भाषण दें, मैं निवेदन करना चाहता हूं कि प्रस्तुत विधेयक भारत के संविधान की धाराओं २५, २६ और २८ में स्वीकृत मूलभूत अधिकारों के विरुद्ध है.....

उपाध्यक्ष महोदय : मगर मोशन तो आने दीजिये।

Shri D. C. Sharma: I beg leave to move.....

Mr. Deputy-Speaker: Leave is already granted.

Shri D. C. Sharma: I beg to move:

> "That the Bill to provide for the restraint on sanyas diksha of a child be taken into consideration."

Shri Vajpayee: May I know....

Mr. Deputy-Speaker: I will give him an opportunity. Let the hon. Member finish his speech. Then I will place the motion before the House. Then he can say why it cannot be considered.

Shri D. C. Sharma: Sir, Obviously it appears that this Bill has something to do with religion. Of course, it has everything which can be related to religion. But I look upon this Bill more as a social measure than as a religious measure. At the same time, I wish to say that religion does not only mean orthodoxy; religion does not mean only adherence to practices which have gone on for years; religion does not mean a kind of standstillism in matters which need reformation; religion is not the negation of anything. I think the conception of religion, as it is today, is that religion is something which changes in the social context of the age, something which changes in the context of other conditions. If religion were invoked I think most of our social legislation would have gone to pieces. Did not people say that there was religious sanction behind Sati? Still, we abolished it. Did not people say there was religious sanction behind keeping the age of consent very low? And yet we raised the age of consent. Did not people say that there was religious sanction for child marriage? And yet we have done something to abolish child marriage.

Therefore, the cry of religion is a cry which I think, especially in the case of this Bill, is a very obstructive cry and has absolutely nothing to do with this Bill. Now, sanyas, child and diksha—look at these words, child sanyas and diksha; can these two words co-exist—child and sanyas?

Shri Supakar (Sambalpur): I do not want to interrupt him. But may I know whether sanyas and diksha should be the monopoly of old people only?

Shri D. C. Sharma: Well, I may say one thing. It need not be the monopoly of old persons, but I would say that it should be the monopoly

of those persons who can think for themselves And I only want to base my argument on the fact that a child cannot think for himself or herself A child does not know what he has to do A child is too young to understand the intricacies of sanyas or any such thing Therefore, I would submit very respectfully that though sanyas need not be the monopoly of old men, surely ignorance should not be exploited for the purpose of initiating young children into sanyas

I was referring to child sanyasis Sanyas, according to our practices is the fourth stage of our life One enters upon this stage after one has passed through three other stages— Brahmacharya, householder, life of detachment from the world and so on Then comes renunciation.

Shri Supakar Not necessarily in all cases

Shri D. C. Sharma: It is not necessary in all cases.

Mr Deputy-Speaker: The hon Member is making out his case according to his viewpoint

Shri D C. Sharma: I would submit very respectfully that I am not referring to exception I am referring to the normal practice as prevails in this normal world of ours and as it is made use of by normal human beings If there are exceptional persons, well, I have nothing to say about them and I have nothing against them. But I would have never thought that a child can take into his head to become a sanyasi Sanyas is a very big step, a step towards renunciation of the world, and I do not think any child can think of renouncing the world before he knows the world A child cannot do so because a child does not know what the world means, what this world stands for, whether this world is there for his benefit or for the benefit of others If you ask a man to take to sanyas it is a different thing. But if you ask a child to take to sanyas or if children are initiated into this sanyas, I tell you it is social coercion of the worst kind I would say that it is abuse of religion I would say that nothing can be a greater libel on religion as we understand it than to ask children to take to sanyas. But this is prevailing in our country

I know that I have received so many letters and telegrams of all kinds against this Bill. But I will also submit very respectfully that I have also received letters of congratulation, letters which support this Bill It is because this Bill seeks to put an end to a social practice which has been abused Therefore, all persons who stand for social reform are for this Bill

Now, what does this Bill want? I would ask my hon friends to read the Statement of Objects and Reasons I want that no child, nobody below the age of 18, should be initiated into the order of monks and nuns

Shri C. R. Pattabhi Raman (Kumbakonam) What about Dalai Lama?

Shri D. C. Sharma: Dalai Lama will take care of himself And, I do not want that these boys and girls should be equated with Dalai Lama I know that there are certain religions, Buddhism and Jainism, where this kind of thing is practised But I am saying on the authority of Buddhists and I am saying on the authority of some enlightened Jainees that they do not approve of practices of this kind. They think that these are the relics of the times when social conscience was not so highly awakened as it is today

An Hon Member I support you

Shri D. C. Sharma: Here is my hon. friend, Shri Mool Chand Jain, a very enlightened member of the Jain community, who supports my Bill and here is my hon friend, who has an academic interest about Buddhists and who has been reading about the Dalai

[Shri D C Sharma]

Lama and wants to find fault with this Bill Anyhow, I would rather prefer a genuine Jainee supporting my Bill than a person who fakes such interest in Buddhism

I was submitting very respectfully that I do not want young people and young women to be initiated into these kind of things It is because some of these children are not made use of for attaining any kind of spiritual perfection or for attaining any kind of religious perfection They are used for anti-social activities or for social activities of a very low kind They are used for going about and begging alms They are used for all kinds of things which are, I think, hateful in the eyes of social reformers and socially minded persons

An Hon. Member: Can you give any example?

Shri D C Sharma: I do not want to give any examples, but I do know of them

An Hon. Member. Therefore he is asking

Shri D. C. Sharma. There are certain undesirable consequences which flow from this I do not want to go into these undesirable consequences but I want that we should put an end to them Again I would say that this kind of thing has led to exploitation and moral deterioration in some cases As for exploitation, you will see young children, who call themselves *sanyasis* or *fakirs* or something else, going about the streets begging Do you want our children to turn into beggars? I do not think that anybody wants that Again, I find that some of these children are made to do things which are against themselves If you have this kind of thing where is your scheme for free and compulsory primary education? You may have free and compulsory primary education and want every child to have it But if you have this kind of thing, the child need not go to a school because his *guru* will say that he should become a *sanayasi* and he would not need it I think free and compulsory primary education, which is one of the bedrock of the Indian Constitution and for which every citizen of India is hungry, will become a dead letter if you allow young children to become *sanyasis* and things of that kind.

At the same time I would say that in our country we are doing so much for children Somebody has suggested that the Twentieth Century is the age of children Look at the map of the world and you will see as to how much is being done for children We want to have pre-primary schools for them We want to have kindergarten schools for them We want to have montessori schools for them In fact, the whole world is at this time planning in such a way as to make the life of a child more happy, more bright and more active than before I think the child of today has many opportunities for self-unfoldment and self-development than his father or grandfather It is because the Twentieth Century is pinpointing the needs of children much more than anything else Therefore with this kind of thing, you are going not only against the spirit of Indian culture and against the spirit of Indian civilisation but you are going against the trends which are prevailing in the world today

Moreover, we say that our country is a progressive country and we have shown that in many cases Our Constitution, our laws, our legislation, all these show that our country is marching along the road to progress But do you mean to say that we can be called progressive if we are turning our children into so-called mendicants, into so-called beggars of alms, into so-called *fakirs*? I think that will be something which will put our country—I was going to use a very hard word—to shame in the eyes of some persons who think that such things are not being done now.

This is a very simple Bill I want and I think that a child is a person of either sex who is under 18 years of age. I can tell you much more about this thing but I do not want to do so because it will involve certain kinds of references which I do not want to have here. But what I mean by a child is a person of either sex who is under 18 years of age Therefore nobody under 18 years of age should be initiated into anything of that kind Again, I want that these cases should be tried by a court In cities like Madras, Calcutta and Greater Bombay these should be presided over by the Presidency Magistrate and elsewhere by a First Class Magistrate I am not going to make the law cheap. I am going to make the law as firm and as decisive as possible These cases should be tried not by Second-Class Magistrates or by any type of magistrates but by the highest class of magistrates

Then, what do I mean by *sanyas diksha*? It means renouncing worldly affairs and severing connections with one's natural family Now, I tell you that the worst thing that can happen to a child is that he should sever his connections with the natural family You must have learnt about the orphans left during the last war. Now, those orphans left during the last war are the most miserable creatures because they have lost their social mooring And here we are, in this country, trying to sanction this severance of many moorings and family ties! We are giving it a kind of religious sanction in the eyes of some and social in the eyes of others, by initiating children into any religious order.

Now, these religious orders are very good. I do not say that they are not very good I know, the religious order of Ramakrishna Paramhamsa is one of the best of its kind. But I do not think that the religious order of Swami Ramakrishna Paramhamsa will take a child and convert him into a *sanyasi* I know that the Ramakrishna Paramhamsa order is the most progressive order that is dedicated to the service of humanity, to the service of stricken persons and to the service of persons who are under misfortune of any kind Now, if a person, who belongs to the Ramakrishna Paramhamsa order tells me, "No, no, Mr Sharma, this is not right", I will think over it But this is being done by those persons, whose orders have come down to us from old times and whose orders are being subjected to all kinds of scrutiny

What will we call a *yati*? I remember that there came a man to my village when I was a student and I asked somebody, "Who is he?" He said, "He is a *Balabrahmachari*" "*Balabrahmachari*?" "Yes, he is *Balabrahmachari*". Later on, I learnt that he had four children So, a *Balabrahmachari* is a person who has four children! A *yati* is a person who has something else of that kind So, I say that we want to abolish these anomalies which are sanctioned by a religious order, that a *Balabrahmachari* should go about having children and that a *yati* should go about the streets

Shri Vajpayee. How will the Bill check it?

Shri D C Sharma: It will be checked because it will make initiation of children or persons below 18 years of age impossible It will be illegal. (*Interruption*)

Mr. Deputy-Speaker: At least, there should be a check here

Shri D. C. Sharma: *Sanayasi, yati, muni, suri, yogi*, What are these *yogies*? I think I can tell you very delightful tales about these persons. Of course, some of them are very good Most of them, I know are such as need not be discussed on the floor of this House

Then, I want to say, anybody who helps in it—I think some of my friends are glad—anybody who helps in this

[Shri D C Sharma]

kind of *diksha* business shall undergo simple imprisonment which may extend to three months and shall also pay a fine. I have not made the punishment very deterrent I have made this punishment light Of course I would like it to be harsh But I have thought that it would be good not to make it so deterrent

Then, I say any person who hands over a child should also be punished I know of some persons who have handed over children to *sanyasis* because they have found it difficult to maintain them It is a very sorry state of affairs If anybody does that, I would say, he would also be liable to punishment No parents will be permitted to be a party to this kind of initiation Nobody will be a party to this kind of initiation Again, I would say that if a Magistrate comes to know that a child is getting this *diksha* somewhere, he will have the right to prevent that child from getting that *diksha* This is an ordinary principle of law, and I think it should apply in this case also as it applies to other cases.

I would say that every *diksha* whether performed before the commencement of this Act or afterwards, shall be null and void I say this because some persons have come to me and said that they were given away to some of these persons who call themselves *sanyasis* and other names They cannot get out of that It is very difficult for them to get out of it They have become, so to say, social hostages in the hands of these persons So, I would say that this Bill should have retrospective effect, so that these persons who are initiated into it at a time when they did not know what initiation meant should have the power to get out of this kind of work

I was saying that this is a very simple Bill It is a wholesome measure I know, the Education Minister will get up and say, nobody supports it;

Some Hon. Members: Everybody supports it

Shri D. C. Sharma: . no State Government supports it. What are the State Governments? The State Governments will support anything which they are asked to support by the Central Ministry Since some deputations have been coming to the Education Minister, he may not have as good an opinion of this Bill as possible I would say that barring the followers of a few sects in India, barring the followers of a few persons of religious persuasion whose names I do not want to mention, every one is in favour of this Bill The mothers of children will bless me

Mr. Deputy-Speaker: Why should the hon Minister say that no Member has supported it?

Shri D. C. Sharma: Parents of children will bless me Social reformers will bless me

Shri Supakar: Also the Minister

Shri D. C. Sharma: He will bless me if you also bless me I would say that this Bill should be passed and it should be passed in the way in which the Sarda Bill was passed, in the way in which some other social measures were passed If this is done, we are trying to rid children of a religious tyranny which has persisted in our country for a very long time If nothing else, I want to be a pioneer in the field of releasing children from all kinds of shackles that bind them, that hamper their full mental growth, that do not enable them to exercise their free judgment In this country, we have freedom of expression, freedom of speech, freedom of association. We have all kinds of freedom Here, in this Bill, I also want that the child should have the freedom to decide for himself whether he wants to go to a school, whether he wants to become a Member of Parliament, a clerk, a soldier or a professor or he wants to become

a *sanyasi*. I want that freedom to be given to the child which is enjoyed by all hon. Members of this House. This Bill takes us further along the road to those freedoms which have been guaranteed by our Constitution and about which we are so eloquent

Shri Prabhat Kar: Let him not withdraw it in the end.

Mr. Deputy-Speaker: Motion moved·

"That the Bill to provide for the restraint on *sanyas diksha* of a child be taken into consideration."

श्री बाजपेयी : उपाध्यक्ष महोदय, मेरा निवेदन है कि यह विधेयक संविधान की २५वी और २८वी धारा के प्रतिकूल है। २५वी धारा के अनुसार सब व्यक्तियो को अन्तःकरण की स्वतन्त्रता का तथा धर्म के अबोध रूप से मानने, आचरण करने और प्रचार करने का समान अधिकार होगा। इस विधेयक के द्वारा बालक बालिकाओं को सन्यास आश्रम में दीक्षित करने से रोकने का विधान प्रस्तुत किया गया है।

अभी प्रस्तावक महोदय ने स्वीकार किया कि जैन और बौद्ध मतों में यह पद्धति चल रही है। मेरा निवेदन है कि बालक बालिकाओ को सन्यास की दीक्षा देने की पद्धति जैन और बौद्ध धर्मों की अभिन्न अंग बन गई है। वह अच्छा हो या बुरा, वह रहनी चाहिये या नहीं रहनी चाहिये, यह प्रश्न अलग है, और इस सम्बन्ध में मतभिन्नता हो सकती है। लेकिन मेरा निवेदन यह है कि बौद्ध और जैन मत जो हिन्दू धर्म के विशाल परिवार के अंग हैं, उन के अन्तर्गत शताब्दियों से बालक बालिकाओं को सन्यास की दीक्षा देने की पद्धति है, और यह शासन जो असाम्प्रदायिक होने का दावा करता है और यह सदन जो संविधान द्वारा स्वीकृत मूलभूत अधिकारों के उपबन्धों से बंधा हुआ है, ऐसा कोई कानून बनाने का दावा नहीं कर सकते जिस से बौद्ध और जैन मतो की इन अभिन्न पद्धतियो पर कोई कुठाराघात होता हो।

उपाध्यक्ष महोदय, इस विधेयक का क्षेत्र बड़ा व्यापक है। अभी प्रस्तावक महोदय ने सन्यास दीक्षा की व्याख्या करते हुए, जो कि विधेयक में दी गई, है, यह बताया कि कोई भी सन्यासी यति, मुनि, सूरी, योगी, वैरागी, महन्त, चेला और ब्रह्मचारी, सब इसके अन्तर्गत आते हैं। ब्रह्मचारी को भी इस विधेयक के अन्तर्गत लाया गया है। मेरा निवेदन है, जैसा कि प्रस्तावक महोदय ने स्वीकार किया, कि ब्रह्मचर्य हमारी आश्रम व्यवस्था का पहला आश्रम है। और स्पष्ट है कि अगर किसी को ब्रह्मचारी बनाया जायगा तो वह अविवाहित अवस्था में बनाया जायगा। ब्रह्मचारी बालक ही हो सकता है, बूढ़ा नहीं हो सकता। ब्रह्मचारी अविवाहित हो सकता है, विवाहित अथवा विधुर नही हो सकता। अब यदि १८ वर्ष से पूर्व के बालक को ब्रह्मचर्य का व्रत लेने से रोका जायगा तो हिन्दू धर्म के अन्तर्गत जो आश्रम व्यवस्था की विधि रक्खी गई है, यह उस के प्रतिकूल होगा। कोई भी व्यक्ति यदि १८ वर्ष की अवस्था से पूर्व ब्रह्मचर्य व्रत लेना चाहेगा, अपनी शारीरिक वृत्तियो को केन्द्रित करेगा, और प्राचीन काल के अनुसार घर बार छोड कर शिक्षा के अध्ययन में लगेगा तो इस विधेयक के अन्तर्गत वह एक अपराध होगा। मेरा निवेदन है कि इस तरह की व्यवस्था करना इस सदन के अधिकार में नही है।

दूसरी बात यह कि हिन्दू धर्म कर्म में विश्वास करता है, कर्म के फल में विश्वास करता है, पुनर्जन्म में विश्वास करता है, पूर्व जन्म के पुण्यों के कारण बाल्यावस्था में किसी की वृत्ति भौतिकता की ओर से मुड़ कर अध्यात्मिकता की ओर झुक जाय यह कम से कम हमारे देश में अस्वाभाविक बात नहीं है। ऐसे अनेक महापुरुषों के उदाहरण हैं जिन्होंने बाल्यावस्था में संसार

[श्री वाजपेयी]

का त्याग कर दिया और आध्यात्मिक बन्धन में अपने को लीन कर दिया। उन को यह अधिकार है, यह स्वतंत्रता है कि वे बाल्यावस्था से ही संसार के मोह से नाता तोड कर ईश्वर से नाता जोडें। यह विधेयक इस प्रकार की जन्मजात आध्यात्मिकता की ओर झुके हुये व्यक्तियों के व्यक्तिस्वातन्त्र्य पर कुठाराघात करता है, जिस का संविधान को अधिकार नहीं है।

एक और बात तथा अन्तिम बात। प्रश्न यह है कि जो नाबालिग हैं, क्या उनके सम्बन्ध में कोई निर्णय न करे? मेरा निवेदन है कि संविधान के निर्माताओं ने इस बात का भी पूरा विचार किया था। संविधान की २८वीं धारा के अनुसार यह व्यवस्था की गई है कि अगर कोई विद्यार्थी ऐसे विद्यालय में पढता हो जो कि सरकार के धन से चलता हो और उस विद्यालय में धार्मिक शिक्षा की व्यवस्था की जाय तो वह नाबालिग लडका उस धार्मिक शिक्षा में उपस्थित हो या न उपस्थित हो, भाग ले या नहीं, इसका निर्णय कौन करे। हमारे संविधान के निर्माताओं ने इस का निर्णय उस नाबालिग विद्यार्थी के अभिभावकों पर, गार्जियन्स पर, छोडा है। मैं इसके बारे में उस धारा को पढ कर सुनाना चाहता हूं: आर्टिकल २८(३):

> "राज्य से अभिज्ञात अथवा राज्य निधि से सहायता पाने वाली, शिक्षा संस्था में उपस्थित होने वाले किसी व्यक्ति को ऐसी संस्था में दी जाने वाली धार्मिक शिक्षा में भाग लेने के लिये अथवा ऐसी संस्था में या उस से संलग्न स्थान में की जाने वाली धार्मिक उपासना में उपस्थित होने के लिये बाध्य न किया जायेगा जब तक कि उस व्यक्ति ने, या यदि वह अवयस्क हो तो उस के संरक्षक ने, इस के लिये अपनी सम्मति न दे दी हो।"

इस धारा में जो भावना निहित है उस की ओर मैं आप का ध्यान आकर्षित करना चाहता हूं कि कोई नाबालिग लड़का धार्मिक शिक्षा में उपस्थित हो या न हो अगर इस का अन्तिम निर्णय अभिभावकों पर छोडा गया है तो यह विधेयक इस संविधान की धारा में अन्तर्निहित भावना के प्रतिकूल जाता है। यह विधेयक व्यक्ति की स्वतन्त्रता के ऊपर कुठाराघात है और नाबालिग के सम्बन्ध में उन के अभिभावकों द्वारा निर्णय करने की जो धारा संविधान में निहित है, उसके विपरीत है।

उपाध्यक्ष महोदय, मेरा निवेदन है कि आप इन बातों के सम्बन्ध में स्वयं निर्णय दें।

उपाध्यक्ष महोदय: इस सदन में हमेशा से यह चला आया है कि जब कभी यह सवाल उठता है कि कोई बिल या दूसरी चीज हमारे संविधान के अनुकूल है या उससे उल्टी है या नहीं, अल्ट्रा वायर्स है या नहीं, तो चेअर ने कभी इस की जिम्मेदारी नहीं ली। बल्कि यह हाउस पर ही छोडा जाता है कि जब वह अपना निर्णय करने लगे या राय देने लगे तो उस समय यह सोच विचार कर ले कि उस को कबूल करना है या फेंक देना है। इस लिये इस प्रथा के अनुसार आज भी मैं यह जिम्मेदारी अपने ऊपर नहीं लेता, बल्कि सदस्यों पर ही छोड देता हूं कि वे जिस तरह चाहें वैसे करें।

श्री वाजपेयी: उपाध्यक्ष महोदय, तब फिर मैं इस पर बोलना चाहूंगा।

उपाध्यक्ष महोदय: मैं तो खुद ही चाहता था कि आप इस पर बोलें और इस लिये आपको पहले समय दिया। और अब आप इस पर बोल सकते हैं। क्या मैं जान सकता हूं कि इस पर कितने सदस्य बोलना चाहेंगे?

कई माननीय सदस्य खड़े हुये ।

उपाध्यक्ष महोदय : चूंकि बहुत से लोग बोलना चाहते है इस लिये मै समझता हूं कि पांच-पांच मिनट में सब को खत्म करना चाहिये ।

श्री वाजपेयी : जो लोग विरोध कर रहे है, उन को अधिक समय दिया जाय ।

उपाध्यक्ष महोदय : अच्छा जी ।

श्री वाजपेयी : मेरा निवेदन है कि यदि इस विधेयक की अवैधानिकता के पहलू को छोड भी दिया जाय और व्यावहारिक दृष्टि से ही विचार किया जाय तो पहली बात जो हमारे ध्यान मे आती है यह है कि क्या कानूनो मे सामाजिक सुधार करने की पद्धति ठीक है, क्या यह व्यावहारिक है, क्या वह वाछनीय है ? और क्या उस का जो परिणाम हम चाहते है वह निकलता है ? जब तक जनमत जागत नही किया जाता और इस विधेयक का जिन लोगो पर प्रभाव पडने वाला है उन को इस बात के लिये प्रेरित नही किया जाये कि वह बालको को सन्यास आश्रम मे दीक्षित होने की अवाछनीयता से परिचित हो तब तक मेरा निवेदन है कि केवल कानून बनाने से, यदि इस पद्धति को बुराई समझा जाता है, उसका निराकरण नही हो सकता । आप कानन बना सकते हैं किन्तु उसका परिपालन नही कर सकते । दड की व्यवस्थाय कर सकते है मगर समाज के सुधार की प्रवृत्ति समाज के अन्त करण में से प्रकट होनी चाहिये । उसको इस बात के लिये धीरे धीरे प्रचार के द्वारा तैयार किया जाना चाहिये कि वह उस पद्धति का परित्याग कर दे । मुझे दु:ख है कि इस विधेयक को लाने से पहले जनमत को जागृत करने की कोई व्यवस्था नही की गई । पहली बार इस सदन में इस चीज को उठाया जा रहा है कि बालक और बालिकाओं के सन्यास, धर्म में दीक्षित किये जाने को एक अपराध बनाया जाय और उसके लिये दड की व्यवस्था की गई है । इतना ही नही बल्कि इस विधेयक के कानून बनने से पहले जो बालक और बालिकायें सन्यास धर्म में दीक्षित हो चुकी हैं उनको भी इसकी पकड में लाया जा रहा है । उनको भी कठघरे में खडा किया जायगा और उनको भी दंड का भागी बनाया जायगा । मै समझता हू कि अगर वस्तुत यह विधेयक समाज सुधार की भावना से प्रेरित हो कर रक्खा गया है तो इसमे इस प्रकार की कोई व्यवस्था नही की जानी चाहिये कि जो पहले सन्यासी बन गये है उनको भी दडित किया जायगा ।

उपाध्यक्ष महोदय, सामाजिक सस्थायें जिनका कि धर्म के साथ शताब्दियो से सम्बन्ध जुड़ा हुआ है, उनमे हस्तक्षेप करते समय उन पर आघात करते समय हमें बहुत सावधानी से काम लेना चाहिये । भारत एक धर्म प्रधान देश है काल के परिवर्तन के कारण उस धर्म म और उन परम्पराओ में थोडी सी विकृतिया आ गई है । मैं उन विकृतियो को बनाये रखने का हामी नही । आधुनिक युग की माग के अनुकूल हमें अपनी धार्मिक पद्धतियो में सशोधन करना चाहिये और परिवर्तन करना चाहिये लेकिन उस परिवर्तन का श्रीगणेश ससद् से नही होना चाहिये, कानून, पुलिस न्यायालय और दड से नही होना चाहिये । धर्म का जो परिवर्तन कर सकती है वे धार्मिक सस्थाये, वे ऋषि और मुनि जो कि वस्तुत: प्रभाव डाल सकते है जो जनमत को बदल सकते है उन्हें हम प्रेरित करे, उन्हें इस बात के लिये तैयार करे और धीरे-धीरे इस चीज को करे । जैसा कि प्रस्तावक महोदय ने कहा है ऐसी कोई बात नही है कि किसी को जबर्दस्ती बनाया जाता है । उन्होंने कहा कि कोई एक ब्रह्मचारी था और बाद में पता लगा कि उसके तो चार लड़के थे तो मै पूछ सकता हूं कि उनका यह विधेयक इस को कैसे रोक सकता है ?

[श्री बाजपेयी]

आज सफेद कपडे पहन कर काले काम करने वाले बहुत लोग घमते है लेकिन कोई क़ानून इसको रोक नही सकता। अब अगर हम इसको रोकना चाहते है तो उसका तरीका क़ानून का हथियार नही बल्कि उसका तरीका समाज की धारणा मे परिवर्तन करने का है। समाज के जन मानस को बदलने का है और जन मानस को बदलने का कार्य यहा से शुरू नही होना चाहिये। वस्तुत जनमत बाहर बदला जाय और उसकी परिणति यहा पर होनी चाहिये। सुधार ससद् से शुरू न हो, कानून मे शुरू न हो बल्कि सुधार बाहर मे शुरू हो और सुधार के लिये जब जमीन तैयार हो जाय तब ससद क़ानून के रूप मे उस पर अपनी मुहर लगा दे। कानन से पहले जनमत का जागरण करना आना चाहिये। लेकिन यह विधेयक घोडे के आगे गाडी जोतना चाहता है। यह समाज की मान्यताओं के विरुद्ध जाता है। यह अव्यवहारिक है, अवाछनीय है और अवैधानिक है और मै प्रस्तावक महोदय से, निवेदन करूगा कि वे इसको वापिस ले लें।

17 hrs.

श्री पद्म देव (चम्बा) उपाध्यक्ष महोदय, अभी मुझे से पूर्व वक्ता ने यह कहा कि भारतवर्ष देश एक धर्म प्रधान देश है और मैं भी इसे स्वीकार करता हू। हिन्दू धर्म के दो मूल आधार सिद्धान्त है जिनके ऊपर हमारा धर्म आधारित है। वर्ण मे हमारे समाज की व्यवस्था होती है। ज्ञान का दाता ब्राह्मण, देश का रक्षक क्षत्र, व्यापार व्यवसाय का वैश्य और जिसमें इन तीनो मे से किसी की योग्यता न हो वह सेवा करे और वह शूद्र कहलाता है। यह वर्ण विभाग कोई जन्म से नही बल्कि योग्यता और कार्यक्षमता के कारण यह चार विभाग है। दूसरे चार विभाग व्यक्ति के जन्म से उसकी मत्यु होने तक किये गये हैं और वे चार आश्रम--ब्रह्मचर्य, गृहस्थ, वानप्रस्थ और सन्यास हैं। एक व्यक्ति के जन्म से लेकर २५ साल तक का काल ब्रह्मचर्य का है जिसमें कि उसको विद्याध्ययन करना होता है। उसके पश्चात् २५ साल से ५० साल तक का गृहस्थ काल होता है और ५० से लेकर ७५ वर्ष तक का वानप्रस्थ का समय होता है और अन्त में ७५ वर्ष के बाद काल सन्यास काल कहलाता है।

मेरे मित्र ने यहा संविधान की २५ (१) धारा का वर्णन किया है जो कि इस प्रकार है

Subject to public order, morality and health and to the other provisions of this Part, all persons are equally entitled to freedom of conscience and the right freely to profess practise and propagate religion.

उसके आधार पर उन्होने यह कहा है कि इस तरह की व्यवस्था करके लोगो की कानशनैस को किल किया जा रहा है। लेकिन मैं कहूगा कि विधेयक मे तो जो भावना है वह यह है कि जिन लोगो को अभी धर्म का कोई पता नही है जिनकी कि अभी कानशनेस जागृत नही है उनका इस तरह से मुडन सस्कार करना कि तुम सन्यासी हो जाओ और इस तरह से अपने उस धर्म का जो कि २५ साल तक ब्रह्मचर्य पालन का धर्म है, २५ साल तक विद्या और शक्ति सचय का जो काल है, उससे और उन सारे अधिकारो से वंचित करके जो हम उनको सन्यासी बना देते है, वह कहा तक उचित है? जैसा कि उन्होने कहा मैं इसको स्वीकार करता हू कि संसार में बिला शक ऐसे व्यक्ति हुये है और उनमें ईसा का नाम लिया जा सकता है, स्वामी शंकराचार्य का नाम लिया जा सकता है और स्वामी दयानन्द का नाम लिया जा सकता है जिनमें कि सन्यास की आरम्भ से ही प्रवृत्ति थी और जिन्होंने

सब प्रकार की बाधाओं के आगे पर भी अपने कदम आगे रक्खे। लेकिन यहां पर प्रश्न ऐसे व्यक्तियों के बारे में नहीं है। यहां तो प्रश्न उन व्यक्तियों के सम्बन्ध में है जिनको कि किसी न किसी हेरे फेरे से सन्यासी बनाने का प्रयत्न किया जाता है।

शिक्षा की बात अभी की गई। २५ साल तक एक ब्रह्मचारी के लिये विद्या अध्ययन करना और शिक्षा ग्रहण करना लाजिमी है अब उसके पश्चात् एक ब्रह्मचारी गृहस्थ न बनाना चाहे और वानप्रस्थी बनना चाहता है तो उसको बनने का अधिकार है। लेकिन एक अनपढ़ को जिसके पास कोई शिक्षा नहीं और जिसका अभी कोई सन्यास लेने का खयाल तक नहीं उसको सन्यासी बनाना, और मैं समझता हूं कि सदन के माननीय सदस्य आज हमारे देश में जो इधर उधर ऐसे सन्यासी बने फिरते हैं उनसे भली प्रकार परिचित होंगे कि वे कैसे लोग है और मैं समझता हूं कि इस बात को हिन्दुस्तान के धर्म प्रचारक और सन्यापक आदि ज्यादा अच्छी तरह जानते होंगे कि आज हमारे देश में कैसे कैसे सन्यासी बने घमते है। इस अवसर पर मैं स्वय उनके बारे में नहीं कहना चाहता क्योंकि शायद उनका दुःख होगा।

उपाध्यक्ष महोदय, जैसे कि मेरे माननीय मित्र ने अभी कहा है कि यह तो चीजे प्रचार की है मैं समझता हूं कि यदि उनकी यह बात मान ली जाती है तो यह हमारे देश के लिये एक बड़े दुर्भाग्य की बात होगी। मैं अपने उन्ही माननीय सदस्य से पूछना चाहता हूं कि वे इस मसद् में आये हुये है और हर साल १००, ५० कानून बनते हैं और वे उनका विरोध करते है और अपने संशोधन पेश करते है अगर जैसा कि उनका विचार है कि कानून बनाने की आवश्यकता नहीं है तो फिर वे इस मसद् में क्यों बैठे है। उनका मत है कि वह सारी चीजें लैक्चरों से होनी चाहिये, इसके लिये देश भर में प्रचार किया जाना चाहिये और इस तरह सब ठीक हो जायेगा लेकिन जिस संस्कृति के वे उपासक हैं उसमें तो यह लिखा हुआ है :

"दंड शास्ति प्रजा सर्वा दंड एवाभि रक्षति।
दंडो सुप्तेषु जागर्ति दंडम् धर्मम् विदु बुद्धा ॥"

संसार के अन्दर दंड विधि काम करती है। दंड विधि लोगों को रास्ते पर लाती है और दंड विधि लोगों की उन्नति करती है और इसलिये यह कहना कि इस तरह का कानून बना कर लोगों को मजबूर किया जायगा कि वे सन्यासी न बने, ठीक नहीं है। अब सन्यासी बनना या न बनना तो उस आदमी की प्रवृत्ति पर निर्भर करेगा। लेकिन जैसा कि विधेयक के प्रस्ताक ने कहा कि बच्चों को अर्थात् एक आदमी को जब तक कि उसको पूरी समझ न हो, तब तक उसके लिये सन्यास दीक्षा लेने पर एक रैस्ट्रेंट हो। अब मैं उन बातों का जिक्र नहीं करना चाहता जिनके कि द्वारा उन लोगों को सन्यास दीक्षा लेने पर मजबूर किया जाता है और जिनको कि एक धार्मिक परम्परा के आधार पर मजबूर किया जाता है कि वे ब्रह्मचारी बने रहें और यहां तक उनको शादी करने का कोई अधिकार नहीं है। मैं समझता हूं कि यह देश और समाज के लिये हितकर नहीं है और इसी कारण श्री डी० सी० शर्मा यह विधेयक लाये हैं।

भारतीय संविधान की २८वीं धारा इस प्रकार है :

'No person attending any educational institution recognised by the State or receiving aid out of State funds shall be required to take part in any religious worship that may be conducted in such institution or in any premises attached thereto.

[श्री पद्म देव]

इसमे कहां पड़ती है बाधा। इसका बालको को साधु बनाने से क्या सम्बन्ध है। इसमें तो यह है कि किसी को अपने धर्म से अन्य धर्म को पढने के लिये मजबर नही किया जा सकता। जैसा हमारे पूर्व वक्ता ने कहा, हमारा देश धर्म प्रधान देश है और इसमें सारी बातें धर्म के अनुसार होनी चाहिये। और इस वजह से कुछ खराबी आ गयी है। मैं भी अपने पूर्व वक्ता से सहमत हू। यहा पर यह नियम था कि २५ साल तक ब्रह्मचर्य से आदमी रहता था, २५ से ५० तक वह गृहस्थ होता था और ५०, से ७५ तक वानप्रस्थी रहता था और उसके बाद सन्यासी हो जाता था। अब चकि यह व्यवस्था बिगड गयी है इसलिये इसे सुधारने की आवश्यकता है और इस काम के लिये जो यह बिल लाया गया है मैं उसका स्वागत करता हू।

मैं निवेदन करता हू कि हमारे समाज ने पुरानी परम्परा के विरुद्ध कई चीजें स्वीकार की है। पराशरस्मृति मे कहा गया है

अष्ट वर्षात् भवेत् गौरी नव वर्षा च रोहिणी,
दश वर्षा भवेत् कन्या, अत ऊर्ध्वम् तु
रजस्वला ॥

अर्थात् आठ साल की लडकी गौरी होती है, नौ साल की रोहिणी होती है दश वर्ष की कन्या होती है। उसके बाद यदि लडकी अपने मा बाप के घर पर रजस्वला हो जाये तो मा बाप को नर्क जाना पडता है। लेकिन आप देखें कि शारदा ऐक्ट ने इस बात को काट दिया

आगे मनु ने यह भी कहा है

त्रीणि वर्षाणि उदीक्षेत् कुमार्या ऋतुमती सती,
ऊर्ध्वम् तु कालादेतस्मात् विन्देत् सदृशम्
पतिम् ॥

अर्थात् तीन साल तक रजस्वला होने के बाद भी यदि लड़की माता पिता के घर पर ही रहे, तो उसके बाद वह अपनी मरजी से विवाह कर सकती है।

अब जो पहली बात थी उसको शारदा ऐक्ट के द्वारा ठीक कर दिया गया। ऐसी अवस्था में मै आपसे यह निवेदन करना चाहता हूं कि यह जो बिल लाया गया है उसका उद्देश्य यह है कि देश मे बच्चों को सन्यासी बना कर भिखारी न बनाया जा सके। देश के अन्दर अनपढ़ता को रोका जाये। इसका उद्देश्य यह है कि देश के अन्दर जो गलत धार्मिक भावनायें पैदा हो गयी है उनको खत्म किया जाये। आप जानते है कि सन्यासी लोगों को गुरु समझा जाता है। अगर वह शुरू में पढाई लिखाई न करें और गुरू उनके कान मे मत्र फूक दे और सन्यासी बन जायें तो उनको ज्ञान तो कुछ नही होगा पर समाज उनको गुरु मानने लगेगा और उनको बडा आदमी समझने लगेगा और इस धर्म प्रधान देश में लोग ऐसे सन्यासियो से जा कर अपनी शकाओ का समाधान कराना चाहेंगे। पर जो सन्यासी पढा नही है वह जनता के ज्ञान में क्या वृद्धि कर सकता है। हा वह भ ग का या अन्य ऐसी ही चीजो का प्रचार अवश्य करता है। उसके सामने शिक्षा दीक्षा का तो कोई सवाल ही नही रहता। इसलिये मैं अपने माननीय साथी से यह निवेदन करूगा कि समाज मे जो यह गलत प्रचार हो रहा है उसको रोकने के लिये यदि वह स्वयं कोई कदम नही उठाते तो उस काम को इस बिल द्वारा होने दें। मैं शर्मा जी को बधाई देता हूं कि वह यह बिल लाये।

Shri Prabhat Kar (Hooghly): I welcome this Bill, but my apprehension is that after so many speakers have spoken and supported this Bill and after the Minister's reply, the hon. Mover will withdraw the Bill from this House.

Pandit K. C. Sharma (Hapur): If he is wise enough.

Shri Prabhat Kar: So far as the Bill is concerned, I would request the House to consider the main point. Child Sanyas Diksha has now become a social evil. If so, there must be some restraint

Shri Vajpayee has said that in order to stop this evil, it is necessary to educate and mobilise public opinion against it, and that simply by passing a law, we cannot restrain all these social evils Now the latter part of it is quite all right, but in order to bring public opinion to a particular point, it is necessary that there should be some legislation. That is why Parliament should consider whether such a Bill should not be passed It is true that in spite of passing Bills, in spite of having so many enactments, all the evils canont be checked, but because they cannot be checked, that is no reason why we should not have laws passed, because there are so many persons who will break the law, we cannot cease to have legislation against these evils That is why it is necessary that this Bill should be taken into consideration

So far as the provisions of the Bill are concerned, whether certain provisions are required, whether some require change or some new provisions have to be put in, all these can be considered at the detailed consideration stage, but at this stage I think it is necessary to say that there is need for such a legislation at this particular moment

It has been stated in the Statement of Objects and Reasons. 'In order to secure that tender age of children is not abused. ' and so on Here in this country in the middle of the 20th century, it is necessary that the country's young folk should be utilised for the improvement of our economic and social status. The old outlook must undergo a change. For that it is necessary to see that our young folk are not wrongly utilised. So certain restraints are necessary so that they may not fall a prey to this type of persons who want to utilise the tender age for their own benefit. That is why I support this Bill. It may be that certain clauses require amendments. But so far as the main purpose of the Bill is concerned, it is in the interest of society and therefore, I support it.

Shri Achar (Mangalore): Before I enter into arguments, I would just like to say how exactly this Bill will affect some of the very important institutions in the South

Mr. Deputy-Speaker: But all that has to be done in five minutes

Shri Achar: Yes.

I am sure everyone has heard of the great name of Shankaracharya. He is one of our greatest men. Another great Acharya who comes from the South is Madhvacharya Apart from the question how far this reform could be carried out, we have to consider how exactly the institutions established by these great Acharyas are working It may be that conditions have changed It may be that this great institution of Sanyas is abused. I am not against social reform I do not know whether the Professor is very serious about this He is not here

An Hon. Member: He is here.

Shri Achar: I am sorry I was only pointing out the effect on these great institutions Shankaracharya had established a great mutt at Shringeri. Not only that, he established mutts at several other places He had gone even as far as Badri Nath and established the Joshi Mutt He established mutts all over India. The smartha community—I would say the whole of India—have a great regard for these institutions; and, in all these institutions, the system of Bal Sanyas now exists. Is it the object of the Mover to have these removed?

Then, take another instance, the great Madhvacharya. I come from the district where this great Acharya was born. At Udipi, there are these great

[Shri Achar]

vaishnava mutts, which carry on the worship of Shri Krishna. There are 8 mutts; not only 8 mutts, but there are several mutts In all these institutions, we have got this system of Bal Sanyas

Whether we agree with them or not, the foundations and the basis of this system is that a boy must be taken in his early age, before 7 or 8 years, and must be trained. Probably, that was the idea of the great Shankaracharya and that was the idea of the great Madhvacharya It may be our Professor is wiser than they. I do not object. Or, it may be that the present conditions have changed But, all the same, what will be the effect of this legislation on these mutts? It is not only for future I think the Mover wants to have a provision by which he says that all these sanyasa dikshas should be null and void. What will be the position of these great institutions—several mutts, not one? I have given only a few instances

Then the argument put forward is that the child does not know what sanyasa is and does not know what the world is. It is asked why should diksha be given to a child at such an early age. The simple answer is this. So far as our common law goes, it is the parents that have the right to decide what education the child should get and how he should be trained. It is the right which every father and mother in our country has. Are we not marrying girls before the age of 18? I would ask Prof. Sharma that because a girl is not 18, can she repudiate a marriage? I do not think our Professor wants that. Not only that; so far as sanyasa is concerned, I may also say that afterwards if he does not want to continue as a sanyasi he can come back to normal life.

An Hon. Member: He cannot do that.

Shri Achar: He can. I can give a latest example. In my own district in one of the 8 mutts, the Swamiji of Pejavar Mutt renounced sanyasa and took back to worldly life. *(Interruption).*

In view of all these facts, I feel that the Mover has not considered all aspects of the question. It is not that I am against social reform. I oppose this Bill because the conditions are not fully ripe for this Bill.

श्री राजेन्द्र सिंह (अपरा) : उपाध्यक्ष महोदय, मेरे प्रिय मित्र बाजपेयी जी और माननीय सदस्य, पूर्ववक्ता ने जिस तरह से इस विधेयक का विरोध किया है, उससे मुझे वेदना भी हुई है और आश्चर्य भी हुआ है । मेरे मित्र श्री बाजपेयी ने कहा—स्वीकार किया कि इस लम्बे अर्से मे हमारे धर्म में बहुत सी विकृतिया आ गई हैं और इनका विरोध करना चाहिये । उन विकृतियो को समूल नष्ट करने के लिये हमको प्रस्तुत होना चाहिये । सन्यास कोई ग्रहण करे, उससे मेरा कोई विरोध नही है, लेकिन अगर उसको पेशे का साधन बना लिया जाय, तो निश्चित रूप से हमें उसका विरोध करना चाहिये । जहा तक हमारा अनुभव है, इस मुल्क मे सन्यास-दीक्षा की जो प्रणाली है, वह हमारी परम्पराओं और धार्मिक प्रवृत्तियों का एक विकृत रूप है और उसका विरोध होना चाहिये । संविधान का हवाला देते हुये मेरे मित्र ने कहा कि यह विधेयक संविधान के विरुद्ध है । मै समझ नहीं पाता हूं कि बाजपेयी जी जैसा मित्र इस ख्याल पर कैसे पहुंचा कि यह विधेयक संविधान का विरोध करता है । उपाध्यक्ष महोदय, संविधान में सबको शिक्षा प्राप्त करने का समान रूप से अधिकार है । जब तक मनुष्य अल्पवयस्क है, तब तक उसे अपने अभिभावक के अधिकार में रहना पड़ेगा, अभिभावक की स्वीकृति से काम करना पड़ेगा । मगर सन्यास-दीक्षा और सन्यास-शिक्षा : न दोनों

में बड़ा अन्तर होता है। दीक्षा तो एक परम्परा है और शिक्षा ज्ञान के लिये होती है। दीक्षा दे करें अगर शिक्षा उपलब्ध हो जाती, तो मैं शायद उसका विरोध नहीं करता, लेकिन दीक्षा के द्वारा एक स्वरूप दे दिया जाता है, एक परम्परा तैयार कर दी जाती है और आदमी को फकीर का फकीर बना दिया जाता है। इस सदन के सभी माननीय सदस्य जानते होंगे कि दीक्षा किस तरह से दी जाती है। आदमी को कोई तालीम है या नहीं, उसको कोई ज्ञान प्राप्त है या नहीं, सन्यास के प्रति उसका झुकाव—रुचि—है या नहीं, इसका विचार किये बिना एक व्यक्ति गुरु बन जाता है और एक शिष्य बन जाता है—कान में क्या कहा जाता है, यह भी शिक्षार्थी नहीं समझता है और वह सन्यासी हो जाता है। यह हमारे देश के और समाज के लिये एक निहायत शर्म की बात है और जितना जल्द हो सके, हमें इन सब परम्पराओं को नष्ट करना चाहिये।

उन्होंने यह भी कहा कि विधेयक बनाने के पहले हमें एक जन-मानस की पृष्ठभूमि तैयार करनी चाहिये। जहां तक यह आग्रह है, मैं बिल्कुल इसके साथ हूं—लेकिन इसी विधेयक के साथ नहीं, सभी विधेयकों के साथ। यह ठीक बात है और यह बहुत आवश्यक है कि कानून से समाज-परिवर्तन की चेष्टा छोड़नी चाहिये, यदि यह सम्भव हो सके और जो समाज के नेता हैं, जो समाज को राह देने वाले लोग हैं, उनको शिक्षा के माध्यम से, प्रचार के माध्यम से, अपने आचार के माध्यम से और अपने चरित्र के आग्रह से परिवर्तन के लिये पृष्ठभूमि तैयार करनी चाहिये। जहां तक इस विधेयक का ख्याल है, मैं नहीं जानता कि सरकार इसको मंजूर कर रही है या नहीं।

एक माननीय सदस्य : नहीं कर रही है।

श्री राजेन्द्र सिंह : अच्छा होता कि सरकार इसको मंजूर कर लेती या यह आश्वासन देती कि इस आधार पर वह स्वयं विधेयक लायेगी।

इन शब्दों के साथ मैं सदन से आग्रह करूंगा कि सदन इस विधेयक को स्वीकार कर ले।

Shri Ansar Harvani (Fatehpur): Mr. Deputy-Speaker, I take this opportunity to congratulate my friend, Prof. D. C. Sharma, because he has high-lighted a great evil that has been prevailing in this country.

Mr. Deputy-Speaker: That he can do very silently by passing on to his neighbour.

Shri Ansar Harvani: Here also, Sir. The child from the ages has been a very neglected thing in this country and all glory goes to our Prime Minister who has initiated a great gigantic programme for the welfare of the child. In fact he has decided even to celebrate his birthday, November the 14th. as children's day and therefore the acceptance of this measure realises the dream of our Prime Minister. A friend of mine on this side of the House pointed out that this negatives the provision in the Constitution.

I have been a student of comparative religions. I cannot say with authority, but as a layman, as a minor student of various great religions that prevail in this country I can say that this measure has no religious sanction. It goes only due to the customs, and it does not violate any religious instructions either of Islam, or Hinduism, or Christianity or Buddhism or Jainism, though there have been customs in various religions by which children are given away for sanyas.

Then again, we in this country are on the threshhold of a gigantic socio-economic reform. Every ounce of our

[Shri Ansar Harvani]

energy has got to be utilised for the industrial progress of this country. We want every child in this country to be bred up into an engineer, a doctor, a professor and a thinker. We do not want our children to be developed into drones and parasites. Therefore, it will be the duty of this country, it will be the duty of this Parliament to stop our children from developing into drones and parasites.

I do not want them to take up sanyas. There may be very good sanyasis even today. There might have been great sanyasis in the past, but at large number of people who go about in this country in the guise of sanyasis, in the robe of sanyasis, in the dress of sanyasis, with full authority and with all emphasis at my command I can say, are, a great number of them, criminals also. Therefore, our children should be saved from going into their hands. After all we have got legislative provisions to prevent cruelty to animals. We have got legislative provision for stopping our girls from falling into evil hands and going and living in brothels. If we can have legislative provisions for all these things, I fail to understand why we cannot have a legislative provision by which we can stop our children from falling into the hands of criminals, anti-social elements and from developing into parasites and drones instead of becoming good citizens.

With these words, Sir, I support the Bill.

श्री नवल प्रभाकर (बाह्य दिल्ली-रक्षित-अनुसूचित जातियां) : उपाध्यक्ष महोदय,—

उपाध्यक्ष महोदय : पांच मिनट में आप खत्म कर दें, फिर पांच मिनट के लिये कृपाकर साहब बोलें और उसके बाद मिनिस्टर साहब बोलेंगे ।

श्री नवल प्रभाकर : मैं पांच मिनट में खत्म कर दूंगा ।

जो विधेयक प्रस्तुत किया गया है मैं इसका स्वागत करता हूं । यह ठीक है कि जहां अच्छाई होती है, उसकी आड़ में बुराई भी होती है ।

17.28 hrs.

[SHRI BARMAN in the Chair]

सन्यासी और साधु जो अच्छे हैं, उनको हम नमन करते हैं । लेकिन ऐसा भी देखा गया है कि चोर और डाकू भी इस भेष में फिरते हैं ।

जहां तक इस विधेयक का सम्बन्ध है इसमें जो बय रखी गई है, उससे मैं काफी प्रभावित हुआ हूं । मैंने अक्सर देखा है कि जो छोटी उम्र के बालक होते हैं, जिनको दीक्षित किया जाता है, वे एक प्रकार से परिपक्व नहीं होते है, उनके विचार परिपक्व नहीं होते हैं, उनमें सोचने और समझने की तथा सही निर्णय करने की शक्ति नहीं होती है । ऐसी अवस्था में यदि उनको दीक्षित किया जाय तो ठीक नहीं होगा । मैं समझता हूं कि जो साधु आध्यात्मिक कारणों से दुनिया को त्यागते हैं, उनका आदर होना चाहिये और उनको हमें नमन भी करना चाहिये । उनकी पूजा भी हो तो कोई आपत्ति की बात नहीं है । किन्तु जब हम देखते हैं कि जो गांजेड़ी होते हैं, भांगेड़ी होते हैं और जो साधुओं के भेष में फिरते हैं और बच्चों को चेले बनाते फिरते हैं उनकी स्वभावतः एक ही इच्छा होती है कि अपने चेलों से चिल्म भरवायें, टांगें दबवायें, इसके अतिरिक्त और कोई ध्येय नहीं होता है। ऐसी अवस्था में यदि इस तरह की चीजों पर प्रतिबन्ध लगाने के लिये कोई विधेयक लाया जावे और सरकार की ओर से इस तरह का कोई प्रतिबन्ध लगा दिया जाये तो वास्तव में इस देश के लिये यह एक शुभ कार्य होगा ।

आप देखिये कि १८ वर्ष की आयु का जो बालक होता है, वह निरीह होता है । इस अवस्था में वह मैट्रिकुलेशन या अधिक से अधिक इंटरमिडिएट या हायर सैकेंड्री तक ही पढ़ पाता है । आप देखें कि एक मैट्रिक पास बच्चा कितना कुछ कर सकता है, कितनी उसमे समझ रहती है ? मैं तो समझता हू कि एक ग्रेजुएट भी बिल्कुल निरीह होता है । ऐसी अवस्था में अगर १८ वर्ष तक के बच्चे को दीक्षित किया जाता है और वह एक साधु के पीछे लग जाता है और भीख मागना शुरू कर देता है तो यह समाज की ही हानि है । अगर कोई उसे अध्यात्मवाद वगैरह का लालच दे और उसके बाद इस तरह के काम करवाये जो कि समाज के लिये हानिकारक है, तो वह बहुत खराब है । मैंने देखा है कि जो दीक्षित किया जाता है, उसको दीक्षित करने वाले की जो विचारधारा होती है वह भी अच्छी नही होती है । वह सिर्फ एक चेला समुदाय बनाने की इच्छा रखता है । एक पुरानी कहावत चली आती है । एक महाराज का नाक कट गया तो उन्होंने कहना शुरू कर दिया कि मुझे भगवान नजर आते है । ठीक उसी परम्परा के अनुसार साधु सन्यासियो के जो चेले होते है, अधिकाश मे उनमे वही होते है । आप देखे कि हमारे यहा जो बडे बडे मेले होते है, कुम्भ आदि मेले भरते है, वहा पर साधुओ की क्या हालत होती है । कोई राख मल कर बैठा होता है, कोई जटायें बढ़ाये बैठा होता है और यदि उनमे कोई पूछे कि मानवता क्या है, इन्सानियत क्या है, तो इस मामले को वे कुछ जानते नही है । अगर उनसे पूछा जाये कि गाजे में कितना नशा है, भाग में कितना नशा है और क्या इनसे होता है, तो वे सब बातें बता देंगे ।

शर्मा जी ने बौद्धों और जैनियो के बारे में कहा कि उनमें भी बालक दीक्षित किये जाते हैं । इनके बारे में मुझे अधिक जानकारी नहीं है । किन्तु मैं इतना कह सकता हू कि अगर १८ वर्ष से कम उम्र के बच्चे को दीक्षित किया जाये तो वह कुछ उचित बात नहीं है । इस उम्र के बाद यदि उसके विचार ऐसे हों, तब कोई आपत्ति की बात नही है । अगर वह चाहता है कि वह ब्रह्मचर्य से रहे, तो वह ऐसा कर सकता है । यदि वह चाहता है कि वह देश का कल्याण अध्यात्मवाद के द्वारा करे तो उसे इसकी छूट होनी चाहिये । उस समय वह चाहे कि लोगों को यह बताये कि भगवान क्या है, आत्मा क्या है, तो वह ऐसा भी कर सकता है । ऐसा करने के लिये उसके लिये दरवाजे बन्द नही हैं । २५ वर्ष तक वह ब्रह्मचर्य आश्रम में रह सकता है, इस अवस्था को पूरी करके वह गृहस्थ आश्रम में प्रवेश कर सकता है और उसके बाद संन्यास ग्रहण कर सकता है । उसके बाद अगर संसार को छोड करके वह अध्यात्मवाद की ओर जाना चाहे तो वह उधर भी जा सकता है, उसे कोई रोक नही सकता है ।

इस वास्ते शर्मा जी ने जिस विधेयक को यहा रखा है, उसका मैं स्वागत करता हू और मैं समझता हू कि शर्मा जी अपने विधेयक पर डटे रहेंगे और मैदान छोड कर चले नही जायेंगे ।

Mr. Chairman: Shri Supakar.

Shri M. C. Jain (Kaithal): Sir, I want to speak for three or four minutes

Mr. Chairman: There is no time.

Shri M. C. Jain: Some reference has been made to Jains, and I may be allowed to clear their position regarding this Bill.

Shri Supakar: I will speak for the Jains Sir, I have great respect for Shri D. C. Sharma but I believe that this Bill seeks to escape from the social responsibilty that devolves on all of us, namely, of seeing that our children are not misued for questionable purposes. A law must be of universal application and if we cannot say that it covers all cases then we

[Shri Supakar]

cannot say that it a good piece of legislation. It has been pointed out by Shri Achar that there are certain sections in India where the *sanyas diksha* from childhood is practically compulsory and that it is used for very good purposes. Though Shri D. C. Sharma argued for a very long time in justification of the Bill, he did not say how and why taking *sanyas diksha prima facie* is a criminal action. He only said that using children after *sanyas diksha* for begging and for some other unlawful purposes is bad. He never justified why simply because a man becomes a *sanyasi*, whether by his own will or by the persuasion of his parents or his spiritual preceptor, it is something bad or something criminal, and therefore the person who persuaded him to take recourse to *diksha* should be penalised. It is true that it is our social responsibility to see that young children are not used as beggars in the guise of *sanyasis*, but this is not the way to prevent that. It is our duty to establish missions like the Ramakrishna Mission and the hundred and one misssions that come from foreign countries and try to convert our small young children. We should have our own mission in the country established by people who can afford to spend their money, life and energy to see that these things are checked, that orhpan children are taken care of and to take other steps to see that we do not misuse the young children.

But when a person voluntarily takes to *diksha* for purposes like those of the Ramakrishna Mission and other *acharyas*, as pointed out by Shri Achar, I do not think there is any reason why any objection should be taken to that.

The next question is whether any objection should be taken to *sanyasis* begging. I know one very learned scholar from the Oxford University,—who, after having a very brilliant scholastic career has been converted into a Buddhist. I think he could have been a very rich man if he had taken to any other profession; he could have maintained himself otherwise also, but because he is a Buddhist, he takes to begging every day, I believe, in the city of Darjeeling. There are people like him, who under religious injunction, have to take to begging, as in Buddhism and other religions. So, I believe Prof. Sharma will think again and will not make a general statement that because a man is converted into a *sanyasi*, his guardian or whoever persuaded him to do so, must be penalised.

श्री मु० चं० जैन : सभापति महोदय, मैं कोई खास वक्त नहीं लेना चाहता था न बोलना चाहता था, लेकिन चूंकि जैनियों का हवाला दिया गया, इसलिये खास तौर पर कुछ कहना चाहता हूं । इस हाउस में चार या पांच, या शायद इससे भी ज्यादा जैनी बैठते हैं । सेठ अचल सिंह हैं, श्री जिनाचन्द्रन हैं . . . . . .

एक माननीय सदस्य : श्री अजित प्रसाद जैन हैं ।

श्री मु० चं० जैन : हां, वह मिनिस्टर हैं । तो अगर कोई बात इसमें जैन धर्म के खिलाफ होती तो हम में से किसी को तो जैनी लोग अप्रोच करते कि इस बिल की मुखालिफत की जाये । मैं कहना चाहता हूं कि किसी ने भी इस बात के लिये हमें अप्रोच नहीं किया कि इस बिल की मुखालिफत की जाये । वैसे मुझे बहुत से जैन साधुओं को देखने का मौका मिला है, लेकिन मैंने अपनी उम्र में कोई भी १६ या १५ बरस का बालक साधु नहीं देखा । अगर सारे इंडिया में कोई ऐसा साधु हो तो वह मेरी दृष्टि में नहीं आया है । तो भी मैं कहूंगा कि यह बड़ी ही खुशी की बात है कि इस बिल से छोटी उम्र में जैन साधुओं का होना बन्द हो जायेगा । मैं इसका स्वागत करता हूं और सारा जैन समाज इसका स्वागत करेगा ।

मैं इस मामले में सिर्फ दो मिनट लूगा। मेरे दोस्त श्री बाजपेयी ने कहा है कि वह पुनर्जन्म को मानते हैं। हो सकता है कि किसी का संस्कार ऐसा हो कि बालक अवस्था में ही संसार से नाता तोड़ कर भगवान से नाता जोड़ना चाहे तो यह बिल उसमें क्यो रुकावट डाले। ठीक है, पुनर्जन्म को हम मानते हैं लेकिन क्या उनका पुनर्जन्म ऐसा है कि जिसमें १५ वर्ष से पूर्व साधु होने की विरति तो है। परन्तु १८ वर्ष का होते ही उस की विरति गायब हो जायेगी ? मैं केवल यह कहना चाहता हूं जिसकी टेंडेंसी १५ या १६ बरस की आयु में साधु बनने की है, जिसका उस तरफ रुझान है, तो क्या ज्योंही वह १८ वर्ष का हो जायेगा, क्या उसका वह रुझान खत्म हो जायेगा ? इस दलील को मैं नही मानता।

इसी तरह से हमारे साथी आचार साहब कहते है कि ऐसा लड़का सन्यास तो बेशक ले लेगा, लेकिन जैसे ही वह १८ वर्ष का हो जायेगा, वह फिर उसमे से वापस आ सकता है। अगर ऐसा हो तो इसके मुकाबले मै इसे ज्यादी अच्छा समझूगा कि जैसा हमारे शर्मा जी चाहते हैं कि जब वह १८ वर्ष का हो जाय तब वह जो चाहे करे। १८ वर्ष के बाद जब वह मैच्योर एज का हो जाय तब वह सब कुछ सोच विचार कर सन्यास धारण कर सकता है।

इसलिये किसी भी पहलू से देखा जाय, मै इस बिल की हिमायत करता हू और शर्मा साहब को बधाई देता हूं कि वह यह बिल ले आये हैं। साथ ही साथ यह भी कहना चाहता हूं कि अगर हमारे मिनिस्टर साहब इसको बिखेड़ा करने का मशिवरा उनको दें तो वे इस मशिवरे को न मानें, ताकि यह जो सोशल सुधार का बिल है उसको हमारा हाउस पास कर दे।

The Minister of Education (Dr. K. L. Shrimali): This Bill was introduced in this House by Shri D C. Sharma on the 6th September 1957. When this Bill was examined by the Ministry I requested Mr. Sharma to give me some time so that we might make a survey of the whole problem in the country—to what extent this problem exists and to what extent a social legislation like this would solve the problem. He was good enough to give me an opportunity and the consideration of the Bill was postponed. I would like to place the facts beofre him, and I am quite sure that Professor Sharma who is a very reasonable person .....

Shri Braj Raj Singh (Firozabad): And he would withdraw it.

Dr. K. L. Shrimali:.. and he will withdraw it.

It is the duty of the State to protect children against any kind of coercion, whether it is religious or social. If children are initiated into a certain sect at an early stage when they do not understand the meaning of religion and the principles of religion, I think it is wrong and nobody can suport that practice. And I am glad that Professor Sharma has focussed our attention to that principle that children when they are minors, when they do not understand the basic principles of religion, should not be initiated into a certain sect so that they cannot go out of it later on.

I am in general agreement with that principle. But we should see where, and to what extent, this problem exists in the country. Of course, whenever we want a legislation we must find out whether such a problem does exist. An isolated case here or there would not warrant a legislation like this. If the problem were widespread and if it were a common phenomenon in the country we should certainly consider this matter very seriously.

So, we drew up a fairly exhaustive questionnaire with the object of ascertaining the nature and the extent

[Dr. K. L Shrimali]

of this problem, and we sent this questionnaire to all State Governments and also certain voluntary organisations. We also wrote to the Universities if they had ever studied this problem. We have received replies from all the State Governments except the Government of the State from which the hon. Member comes, Punjab. That State Government have written to us that they are still studying the problem. The Governments of West Bengal, Madras, Andhra Pradesh, Assam, Bihar, Kerala, Madhya Pradesh, Orissa, Himachal Pradesh. Andaman and Nicobar and Laccadive and Minicoy islands have written to us that either the problem is non-existent or is not serious at all and they are not in favour of this legislation

In Bombay sometime back a private Member had introduced a legislation of a similar nature. It is called, "The Restraint of Sanyas Diksha of a Child" It is more or less on the same lines on which Professor Sharma has introduced the legislation here The State Government collected opinions from various religious communities and prominent social workers. Fortunately, that material was made available to us and we have made a study of it The study shows that barring certain minority communities living in very restricted areas the problem does not exist.

My hon friend, Shri Harish Chandra Mathur, tells us that this was really a problem for Rajasthan In the erstwhile State of Banswara, which is now a part of Rajasthan, there was an Act like this in existence. We made an enquiry whether any case was tried under this Act The Rajasthan Government has stated that not a single case has been tried so far.

Shri Harish Chandra Mathur (Pali): That has a restraining influence.

Dr. K. L. Shrimali: This, to my mind, shows that the problem is non-existent.

The U.P. Government are in favour of passing this legislation, but they have not given us any data or any facts as to why they would like this legislation to be introduced. We have received....

Shri Harish Chandra Mathur: While the hon. Minister is dealing with it, may I know whether during the last five years there have been such dikshas in Rajasthan or not? Will he tell us if he has collected any data?

Dr. K. L. Shrimali: The Rajasthan Government has not been able to give us facts and if in that particular State, where this law existed, there had been a case surely it would have been tried.

Shri Harish Chandra Mathur: Banswara was a small State

Dr K L. Shrimali: We have also written .

श्री पद्म देव सभापति महोदय, मैं आपकी आज्ञा से मन्त्री महोदय से यह प्रश्न पूछना चाहता हूं कि इस देश के अन्दर १८ साल से कम कितने साधु और सन्यासी हैं ?

Dr. K. L. Shrimali: I have no statistics, but I think the number must be very small We tried to collect the statistics but they are not available

We also wrote to various social organisations and the general opinion was that in a matter like this, which is a socio-religious matter, it would be much better to educate public opinion rather than to pass a legislation. In all these matters which deal with religious or socio-religious matters, I think our approch should be to educate the public so that these social evils or wrong practices which might have crept into religious organisations might be got rid of. Of course, I do not say that there would not be a single case like this. It is

possible that there may be an isolated case here and there where a minor is initiated into a certain religious sect or some kind of coercion is put on him. But after having considered this whole problem and making a proper survey of it and also having consulted the State Governments, I have come to the conclusion that in this matter it would be much better to leave it to the Food Sena of the people and to educate public opinion rather than to enact legislation. If the problem were widespread I would certainly have said that we should introduce legislation. But the information which has come to us clearly indicates that the problem is not widespread. There may be here and there isolated cases and through public opinion we should certainly be able to stop that kind of practice. In view of this, I do hope that Shri D. C. Sharma would withdraw this Bill.

As I have said, the principle which he has enunciated is a sound one. I am in full agreement with him that it is wrong to coerce a child to adopt any particular sect or religion at an early age, when he is not fully mature, when he cannot discriminate between good and bad, between right and wrong. I am in full agreement with him. When the problem is not serious, when it is not so widespread and almost non-existent, I do not think there is any need for a legislation like this which would unnecessarily arouse controversies. I would, therefore, request Shri D. C. Sharma to withdraw this Bill.

Shri D. C. Sharma: I am in the hands of the House.

Shri Harish Chandra Mathur: I would like to say a few words.

An Hon. Member: At this stage?

Shri Harish Chandra Mathur: What is wrong there? I will take only two or three minutes.

Mr. Chairman, I thought when the hon. Minister said that he had been given a year's time to collect figures from the State Governments, we did expect that he would give us some information as to the number of such dikshas, to which this Bill would apply, that had taken place in the States.

Dr. K. L. Shrimali: I have answered that the State Governments have not been able to give that information. We have to collect the information from the State Governments. They say that the problem was more or less non-existent.

Mr. Chairman: Any more questions you may ask. Otherwise for making a speech, there is no time now.

Shri Harish Chandra Mathur: In our Rules of Procedure . . .

Mr. Chairman: Order, order; apart from the Rules of Procedure, it is the general practice that the Minister has the last reply. After that, the Mover has the right of reply. After the Minister has replied, if Members go on speaking and putting forth problems, the Minister must have another opportunity to reply. Therefore, it is only allowed that Members may ask one or two questions if they have any in their minds. In that way, I think he can ask one or two questions. As regards figures, he has said that he has not been able to get any figures from Rajasthan Government. If there is any question to be asked, he may ask. I cannot allow any more speech. There is no time.

Shri Harish Chandra Mathur: I would ask only one question. How does the hon. Minister think that it is correct to equate Rajasthan with one of the very insignificant districts, that is, Banswara in Rajasthan?

Dr. K. L. Shrimali: I was only giving aa example that that Act had been in existence in one of the places in Rajasthan, and in spite of that, so

[Dr. K. L. Shrimali]

far, not a single case had been tried, which means that the problem is not widespread If the problem were widespread and if cases were more frequent, one or two cases should have come to our notice Not a single case has been tried on that count I was trying to say that the problem is more or less non-existent and that it is not so widespread as to require legislation for this purpose

Shri D C Sharma: Mr Chairman, I am very much disappointed at the speech that the hon Minister of Education has made.

Shri Braj Raj Singh: You did not anticipate?

Shri D C. Sharma: He thinks only those problems should be tackled whose extent has become so great I do not think so I think you are asking people not to take opium How many persons are there in Delhi who take opium? Very few And yet, you are going to have legislation . .

Shri Braj Raj Singh: Let us know whether the hon Member is withdrawing or not

Shri D C. Sharma: prohibiting people from taking opium Therefore, I think it is not the extent of a problem that matters It is the nature of the problem that matters So, taking my stand on the nature of the problem, I say that the Education Minister should have been more sympathetic towards what I have said He says that there was some legislation somewhere and no cases were tried How many offences against untouchability are being tried? Can we deny that there is no untouchability in this country? That is not the criterion It has been said that we should educate public opinion I do not know why we are here if we are only to educate public opinion If we are to educate public opinion, we should close the doors of the Lok Sabha and go out and give lectures and sermons That is not the point So, all the arguments that have been put forward by the hon. Minister have not carried us any further than where we were before

There is one point which was made by my hon friend, Shri Vajpayee He made an observation that this was against the Constitution I would ask him to see List III, the Concurrent List, and Entry 5 under that List It is said there that we can undertake legislation which has reference to infants and minors So, we are perfectly justified in undertaking legislation of that kind

My hon friend, Shri Achar made some points about *Balbrahmachari* I would say, in this connection, Sir, that the whole conception of our temples is undergoing a change Our whole conception of *mutts* is undergoing a change There used to be *devadasis* in *mutts*. Where are they now? We used to say that no untouchable can enter a temple What have we done to that? Our whole conception has undergone a change I would say that our conception with regard to these children who are forced into initiation should also change

An hon Member: What is the last sentence? Is he going to withdraw the Bill?

Shri D C. Sharma: I would therefore say that the hon. Minister should tell me that he is going to do something with regard to this problem He told me that he was going to do something

An hon. Member: He will not say it

Shri D. C Sharma: I would request him to study this problem further and come up before the House with some kind of legislation on the

subject I hope he will give me that kind of assurance.

Mr. Chairman: The hon. Minister has already spoken. Now, I will put the Motion to the vote of the House.

The question is:

"That the Bill to provide for the restraint on sanyas diksha of a child be taken into consideration."

The Motion was negatived.

Now, the next Bill is in the name of Shri Easwara Iyer. He is not here. Shri Raghunath Singh.

17.59 hrs.

ARBITRATION (AMENDMENT) BILL

Amendment of sections 2 and 39 and insertion of new Chapter IV A

Shri Raghunath Singh: I beg to move:

"That the Bill further to amend the Arbitration Act, 1940, be taken into consideration."

Mr Chairman: The House will now stand adjourned till Eleven of the clock tomorrow.

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Saturday, the 4th April, 1959/Chaitra 14, 1881 (Saka).